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have been started since the beginning of this year in Andhra Pradesh.

SHRI AKBAR ALI KHAN : Under what scheme ?

### SHRI FAKHRUDDIN ALI AHMED:

Under the Rural Works Programme. Now, so far as the provision for immediate relief is concerned, there is a Provision in the n commendations of the Finance Commission that certain sums have to be spent by the States concerned which have been allocated money and after that has been done, then they can ask the Central Government for the purpose of necessary assistance and I have asked the State Government to do as much as possible in order to provide relief and whatever assistance is required, we shall certainly look into that.

SHRI AKBAR ALI KHAN : About the long-range programme ?

SHRI FAKHRUDDIN ALI AHMED: Yes, Sir, about the long-range programme, the hon Member already knows, you see, that we have taken this programme under the Dry Farming Areas, the Rural Works Programme and the Crash Employment Programme and all these programmes are intended to help these drought—affected areas.

### PAPERS LAID ON THE TABLE

## REPORT OF THE COMMITTEE OF TECHNICAL EXPERTS ON RS-09 TRACTORS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE/

(PROF. SHER SINGH): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Report of the Committee of Technical Experts on RS-09 Tractors. [Placed in Library. See No. LT—898/71]

REPORT ON THE ACTIVITIES OF THE CENTRAL INSTITUTE OF ENGLISH, HYDERABAD FOR THE YEAR 1969-70 AND OTHER PAPERS

ग्रौद्योगिक विकास मन्त्रालय में उप-मंत्री (प्रो॰ सिद्धेश्वर प्रसाद): श्री के॰ एस॰ रामास्वामी की धोर से निम्नलिखित पत्र मैं सभा पटल पर रखता हुं—

- (क) निम्नलिखित पत्रों की एक-एक प्रति—
  - (i) 969-70 के वर्ष के लिए सेंट्रल इन्स्टीट्यूट आफ इंग्लिश, हैदराबाद की गतिविधियों संबंधी प्रतिवेदन, परीक्षित लेखों सहित।
  - (ii) उपरोक्त दस्तावेज को सभापटल पर न रखने के कारगों को दर्शने वाला एक विवरगा (अंग्रेजी तथा हिन्दी में)।

[Placed in Library. See No. LT—887/71 for (i) and (li)]

# TEIE GUJARAT POPPY CAPSULES (AMENDMENT) RULES, 197 I

प्रो० सिद्धे इवर प्रसाद: श्री के० एस० रामास्वामी की ओर से मैं राष्ट्रपति द्वारा गुजरात राज्य के सम्बन्ध में जारी की गई उदघोषसा, दिनांक 13 मई, 1971 के खंड (ग) (5) के साथ पठित बम्बई मद्यनिषेध ग्रचिनियम, 1949 की घारा 143 की उप-धारा (4) के अधीन गुजरात पोस्त के डोडे (संशोधन) नियम, 1971 को प्रकाशित करने वाली गुजरात सरकार की ग्रधिसूचना सं० जी० एच०/एस० एच०/3012/बी० पी० ए०-1271/32046/वी, दिनांक 10 जून, 1971 की एक प्रति, अधिसूचना के हिन्दी पाठ को साथ-साथ सभापटल पर न रखे जाने के कारगों को दर्शनि वाले एक विवर्ण सहित, भी सभा पटल पर रखता हं। [Placed in Library. See No. LT-907/71]

### THE DELHI SALES TAX (FiRsr AMENDMENT) RULES, 1971

PROF. SHER SINGH: Sir, on behalf of Shrimati Sushila Rohatgi, I beg to lay on the Table a copy of Notification No. F. 4(97)/69-Fin (G), dated the 27 th February, 1971 (in English and Hindi), under subsection (4) of section 26 of the Bangal Finance (Sales Tax) Act, 1941, publishing